


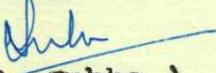




Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
11. 3.	11.2004	<p>As prayed for, put up on 9.11.2004 for hearing.</p> <p style="text-align: right;">  (R. K. Patra) Chief Justice  (N. S. Singh) Judge </p>	
12. 9.	11.2004	<p>Heard Shri A. K. Upadhyaya, learned Counsel appearing for the petitioners, Shri K. Thinlay, learned Counsel appearing for the Union of India - respondent No.1 and Shri T. B. Thapa assisted by Shri B. R. Pradhan, learned Counsel for respondent No.2 - MCI.</p> <p>It is submitted by Shri Upadhyaya, learned Counsel appearing for the petitioners that the petitioners may be allowed to withdraw this writ petition with liberty to file a fresh writ petition, if so advised. Keeping in view of the submissions made by Shri Upadhyaya, the petitioners are allowed to withdraw this writ petition with liberty to file a fresh writ petition, if so advised.</p> <p>The writ petition is accordingly closed on withdrawal.</p> <p style="text-align: right;">  (N. S. Singh) Judge  (A. P. Subba) Judge </p>	